### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION No. 4973 TO BE ANSWERED ON 31.03.2023

#### 'FACILITIES UNDER NATIONAL CRECHE SCHEME'

#### 4973. SH. NABA KUMAR SARANIA

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the National Creche Scheme;
- (b) The number of creches under the scheme in all the States of the Country and the people engaged therein, State wise and district wise.
- (c) whether the National Creche Scheme is implemented in the tea gardens of the Assam, if so, the number of creches functional in all the tea gardens of Assam along with the number of people working therein;
- (d) whether the Government or the tea garden management provides assistance in the creches located at the tea gardens of the Assam; and
- (e) if so, the facilities provided to the children under this scheme?

#### **ANSWER**

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a): The objective of the Palna component of Samarthya sub-scheme under Mission Shakti is to address the need for quality crèche care facilities by providing a safe & secure environment for nutritional, health and cognitive development of the children of the age from 6 months to 6 years, thereby enabling more mothers to take up gainful employment. Under the component, an integrated package of the services such as day care facilities including Sleeping Facilities, Early Stimulation for children below 3 years and Pre-school Education for 3 to 6 years old children, Supplementary Nutrition (to be locally sourced), Growth Monitoring and Health Check-up are provided.
- (b): The number of creches under the scheme and their beneficiaries in all the States of the Country is placed at Annexure I.
- (c) to (e): Ministry of Labour & Employment has notified an amendment to the Maternity Benefit Act mandating that every establishment having fifty or more employees shall have the facility of crèche.

Further, Crèches and recreational facility for the children and working conditions / welfare measures for workers working in the tea gardens in the country are governed by the Plantation Labour Act, 1951 (PLA) which is implemented through the concerned State Governments. The Act requires the employers to provide the workers, including women, with housing, medical facilities, sickness & maternity benefits and other forms of social security measures. There are provisions for educational facility for the children, drinking water, conservancy, canteens, crèches and recreational facilities for the benefit of plantation workers.

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Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 4973 for answer on 31.03.2023 raised by Shri Naba Kumar Sarania regarding 'Facilities under National Creche Scheme'

Statement of Number of Creches and Beneficiaries as on 28 Feb. 2023

S. No	STATE	Number Of Creches	Number of Beneficiaries
1	Andhra Pradesh	20	341
2	Arunchal Pradesh	52	1300
3	Assam	616	15242
4	Bihar	0	0
5	Chhastisgarh	0	0
6	Goa	3	76
7	Gujarat	54	1106
8	Haryana	167	4857
9	Himachal Pradesh	117	1862
10	Jharkhand	0	0
11	Karnataka	413	10750
12	Kerala	318	3900
13	Madhya Pradesh	16	466
14	Maharashtra	0	0
15	Manipur	427	10153
16	Meghalaya	28	662
17	Mizoram	175	4227
18	Nagaland	163	4075
19	Odisha	434	6571
20	Punjab	154	1587
21	Rajasthan	79	1038
22	Sikkim	25	200
23	Tamil Nadu	314	7363
24	Telangana	0	0
25	Tripura	137	3425
26	Uttar Pradesh	0	0
27	Uttrakhand	0	0
28	West Bengal	0	0
29	A & N Island (Uts)	0	0
30	Chandigarh	56	1006
31	Dadra & N Haveli and Daman	0	0
32	Delhi	44	1115
33	Jammu & Kashmir	0	0
34	Ladakh	0	0
35	Lakshadeep	0	0
36	Puducherry	94	2350
	Total	3906	83672

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